

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 28

C.P.(IB)96/MB/2020

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON 10.08.2022

NAME OF THE PARTIES: -

Harsh Trading Corporation

V/s

M.P Prime Structure Pvt Ltd

Appearance (via video-conference):

For Applicant : None present

For Respondent : Adv Uma Chatterjee
i/b Adv Yahya Batatawala

Section 9 of the IBC, 2016

ORDER

None for the Operational Creditor. Ld. Counsel for the Corporate Debtor is present and submits that the amount due in this petition has already been paid and the Operational Creditor has issued No Due Certificate dt. 30.08.2021. Record reveals that there is no representation for Operational Creditor since last more than five dates since 11.08.2021 which fact substantiates the statement made by the Corporate Debtor. In the circumstances, Petition stands disposed of as dismissed for want of prosecution.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)